

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/356/ (IB)/2017
NAME OF THE PETITIONER(S) : MEHUL MEHTA
NAME OF THE RESPONDENT(S) : ALECTRONA ENERGY PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. ROHAN RAJASEKARAN
PREETHI. S. ARASU
for Rajagopal & Raghunathan
Advocates

Counsel for Petitioner



2. J. H. ARVINDH PADDIAN
for M. SRICHARAN RAOGARAJAN

Counsel for
Respondent



ORDER

Counsel representing both the parties are present. Counsel for the respondent stated that a compromise has been arrived at between the parties. In the process, the counsel has handed over 6 cheques alongwith a memo giving the cheque details. The first cheque is to be encashed on 15.07.2017. They have not filed the joint memo today as the same could not be signed by both the parties. Both the counsel sought time for filing the joint memo of compromise. The cheques were handed over to the counsel for petitioner today before this Bench. Time extended at request. Put up on 18.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)